

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 364/TT/2018

- Subject** : Petition for determination of transmission tariff from actual/anticipated COD to 31.3.2019 for 400 kV D/C Silchar-Melriat transmission line (Charged at 132 kV) alongwith associated bays, Asset-II: LILO of 132 kV S/C Aizawl-Zemabawk Transmission Line along with associated bays at Melriat Sub-station (New), Asset-III: 132 kV D/C Melriat (New)– Sihhmui Transmission Line alongwith associated bays, Asset-IV: 4x5 MVAR (including 01 no hot spare), 132 kV, 1-ph, Bus Reactor at Melriat S/S alongwith Melriat (PG) GIS Sub-station under the transmission system associated with “Transmission system associated with Pallatana GBPP and Bongaigaon TPS”
- Date of Hearing** : 11.7.2019
- Coram** : Shri P. K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondent** : Assam State Electricity Board & 8 Ors.
- Parties present** : Shri V. K. Singh, PGCIL
Shri Zafrul Hasan, PGCIL
Shri S.S. Raju, PGCIL
Shri C. Lallawm Sanga, Government of Mizoram

Record of Proceedings

The representative of petitioner submitted that the instant petition is filed for determination of tariff for four assets under the “Transmission system associated with Pallatana GBPP and Bongaigaon TPS”. There is a time over-run of 72 months in case of the instant assets mainly due to delay in receiving Statutory Clearances (Forest Clearances), RoW issues, Law & Order situation, difficult terrain conditions and other construction problem in NER Region. He requested that time over-run may be condoned as the reasons for the delay is beyond the control of the petitioner and revised cost as submitted by the petitioner be taken into account while approving the tariff. The petitioner has claimed COD of Asset III under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations as the petitioner is not able to put the same under regular service due to non-readiness of Sihhmui Switchyard which is under the scope of P & E Department, State of Mizoram.



2. The representative of the Government of Mizoram requested for four months' time to put into commercial operation the Sihmui Switchyard. He submitted that the Sub-station is ready except for installation of a power transformer, which will take approximately 3 to 4 months.

3. The petitioner is directed to submit the following information on affidavit with an advance copy to the beneficiaries by 24.7.2019:-

(a) Actual COD in respect of Asset-III along with the corresponding tariff forms.

(b) Bank loan repayment schedule of SBI, HDFC and Sumitomo.

4. After hearing the parties, the Commission reserved the order in the petition.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

